

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2679
ANSWERED ON:06.12.2000
REVIEW OF WELFARE SCHEMES
P.D. ELANGOAN;PUSP JAIN;SHIVAJI VITHALRAO KAMBLE

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of the schemes being implemented by the Government for upliftment and for generating self-employment opportunities for the persons belonging to Scheduled Castes/Scheduled Tribes and Other Backward Communities;
- (b) whether the Government have recently reviewed the ongoing schemes for the benefit of SC/ST communities and OBCs under various Ministries during the current year;
- (c) if so, the details thereof, State-wise;
- (d) the details of suggestions/recommendations/received from MPs/ central organisations/State courts for speedy and effective implementation of the schemes for socio-economic uplift of and to create more educational and economical avenues for the development of SC/ST communities and OBCs;
- (e) whether the Government have already initiated many programmes for the betterment of the underprivileged; and
- (f) if so, details thereof and major decisions taken/proposed to be taken alongwith the action plan for 2000-2001?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a) The following schemes are being implemented by Ministry of Social Justice and Empowerment for educational, economic and social upliftment of Scheduled Castes and Other Backward Classes:

- i. Special Central Assistance to Special component Plan,
 - ii. Assistance to State Scheduled Castes Development Corporations (SCDCs),
 - iii. National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSFDC),
 - iv. National Safai Karamcharis Finance and Development Corporation (NSKFDC),
 - v. Post Matric Scholarship to SC and ST students
 - vi. Pre-Matric Scholarship to the children of those engaged in unclean occupations,
 - vii. Special Educational Development Programme for SC Girls belonging to very low literacy levels,
 - viii. National Overseas Scholarship to SC, ST etc. students,
 - ix. Coaching and Allied Scheme for SCs,
 - x. Book Bank for SCs,
 - xi. Construction of Hostels for SC Girls/Boys
 - xii. Upgradation of merit,
 - xiii. National Scheme of Liberation and Rehabilitation of Scavengers and their dependents,
 - xiv. Implementation of Protection of Civil Rights Act, 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989
 - xv. Supporting Projects of All India or Inter-State nature for scheduled Castes (Research & Training,
 - xvi. Grant-in-Aid to Voluntary Organisations working for the welfare of Scheduled Castes,
 - xvii. Pre-Matric Scholarships for OBC students,
 - xviii. Post Matric Scholarships for OBC students,
 - xix. Hostels for OBC Boys and Girls.
 - xx. National Backward Classes Finance and Development Corporation (NBCFDC)
 - xxi. Grant-in-Aid to Voluntary Organisations working for the welfare of OBCs.
- Ministry of Tribal Affairs is implementing the following schemes/programmes for the welfare and development of Scheduled Tribes:
- i. Special Central Assistance to Tribal Sub-Plan,
 - ii. Grants under First Proviso to Article 275(1) of the Constitution,
 - iii. Girls Hostels for Scheduled Tribes,
 - iv. Boys Hostels for Scheduled Tribes,
 - v. Establishment of Ashram School in Tribal Sub-Plan, Area
 - vi. Grant-in-Aid to Voluntary Organisations Working for the welfare of Scheduled

- Tribes,
- vii. Research & Training
 - viii. Share Capital Contribution to TRIFED,
 - ix. Price Support to TRIFED,
 - x. Grant-in-aid to State Tribal Development cooperative Corporations for Minor Forest Produce,
 - xi. Educational complex in Low Literacy Pockets for development of ST Girls in Tribal Areas
 - xii. Vocational Training in Tribal Areas,
 - xiii. Village Grain Bank,
 - xiv. Development of Primitive Tribal Groups,
 - xv. Post-Matric Scholarship for Scheduled Tribes Students,
 - xvi. National Overseas Scholarship Scheme for Scheduled Tribes,
 - xvii. Grants under second proviso to Article 275(1) of the Constitution,
 - xviii. Coaching and Allied Scheme for scheduled Tribes,
 - xix. Upgradation of Merit of ST students,
 - xx. Book Bank for Scheduled Tribes students,
 - xxi. State Tribal Development Finance Corporation

Details in this regard have been indicated in the Annual Report of the Ministries for 1999-2000, which have been laid in the Parliament and also in the website of the Ministries.

(b)&(c) The overall implementation of the above schemes are reviewed time to time. These schemes are not meant for any particular State but for all States.

(d)to(f) The suggestions received from various quarters are considered while reviewing the performance of the scheme and appropriate action is taken thereon.